Written Answers

- (vi) कर्मचारियों के लिवे गैक-णिक अभियान चलाना तथा सड़क उग्योगकर्ता के लिये प्रचार करता।
- (vii) मानवीय चूकों को जवाबी-जांच के रूप में परिष्कृत प्रोद्योगिकी अपनाना ।

## Sale/purchase of women

3584. SHRI RAJNI RANJAN SAHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the alleged sale/purchase of women in the country; and

(b) if so, what are the details of the steps Government propose to take in this regard?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) The Immoral Traffic (Prevention) Act, 1956 as amended in 1978 and 1986 is applicable to all the States and Union Territories. The Act prohibits among other things (i) living on the earnings of prostitution (ii) procuring, inducing or taking women or girls for the sake of prostitution and (iii) detaining of women or girl on premises where prostitution is carried on.

The Act also provides for the setting up of "Protective Homes" in which women and girls, who are in need of care and protection may be kept and where appropriate technically qualified persons, equipment and other facilities are provided. By the amendments made to this Act in 1978 and 1986, the penal provisions contained therein have been made more stringent and effective. It is for the State Governments and Union Territory Administrations to implement this Act meaningfully and effectively.

## **Telephone directory of Assam**

3585. SHRIMATI BIJOYA CHAK RAVARTY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reasons for inordinate delay in making the telephone directories in Assam up-to-date;

(b) whether Government are aware of the fact that in many district towns in Assam telephone directories were printed way back in 1977 and have not been replaced in spite of the customers' demand; and

(c) by when up-to-date directories will be provided in the districts and sub-divisional towns in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SANTOSH MOHAN DEV): (a) to (c) The information is being collected and will be laid on the Table of the House.

## Issue of railway passes

3586. SHRI RAMSINGBHAI PAT-ALIYABHAI RATHVAKOLI: Will the Minister of RAILWAYS be pleas-ed to state:

(a) whether railways have given free passes to some special categories of persons on Western Railway like freedom fighters, Poets, Social workers, Artists during lst Januay, 1987 to 31st October, 1987;

(b) if so, the details thereof;

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(c) what are the criteria regarding issuing of such free passes to special categories of people other than railway employees; and

(d) what is the number of such persons who are enjoying this facility of free passes under Western Railway at present?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b) First Class All India Complimentary Card Passes for which the expenses are borne by the Ministry of Home Affairs) have been issued in favour of freedom fighters drawing pension from the Central Revenues to travel with a spouse/companion in the same class valid for a period of one year from the date of issue. No categories as such than freedom' other fighters, have been issued Complimentary Card Passes during the period by Western Railway. 1515 Card Passes have been issued in favour ol freedom fighters by Western Railway between 1st January, 1987 and 31st October, 1987.

(c) Freedom Fighters who are drawing pension under the Swantantarta Sainik Samman Pension Scheme from Central Revenues were eligible for grant of First Class Complimentary Card Passes Valid for a period of one year from the date of issue under the Scheme finalised in consultation with the Union Ministry of Home Affairs.

(d) 1515 freedom fighters who have been issued All India First Class Complimentary Card Passes under the scheme by the Western Railway, are availing the travel facility.

## Specification of locomotive required by Indian Railways

to Questions

3587. DR. H. P. SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) what are the specifications of the locomotive requirement of the Indian Railways for the next five years and how does it plan to meet these requirements;

(b) what would be the share of the indigenous and foreign suppliers of these requirements; and

(c) what are the comparative figures of cost/benefit ratio of the indigenous and imported locos.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA (a) Specifications of electric and diesel locomotives required by Indian *Uaif*-ways during the next five years are enclosed as Statement-I and Statement-II, respectively (*See* below).

Requirements of electric and diesel locomotives<sup>1</sup> for the next five years will mainly be met by the Railways locomotive manufacturing units at Chittaranjan and Varanasi. Procurement of electric locomotives from BHEL and some high horse power prototype electrical and diesel locomotives through planned. Locomotive imports import are also are planned for acquisition of improved technology and for subsequent manufacture in the country.

(b) Approximate number of locos proposed to be manufactured indigen ously, and imported under the trans fer of technology basis would be:

Indigenous—605 Electric & 850 diesel locomotives. Foreign suppliers—58 electric & 50 diesel locomotives.

(c) Imported electric and diesel locomotives are yet to be received. As such no comparison is possitye.